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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CS(OS) 226/2021

I.A. 3307/2019 (Order XXXIX Rules 1&2 CPC), I.A. 7871/2019 (Order XXXIX Rule 4 CPC), I.A. 12586/2020 (for dismissal of suit) and I.A. 5298/2021 (Order XII Rule 6 CPC)

BOXING FEDERATION OF INDIA Plaintiff
Through Proxy counsel for the plaintiff
(attendance not given)

versus

**INDIAN AMATEUR BOXING
FEDERATION & ORS.** Defendants
Through Attendance not given

CORAM:

HON'BLE MR. JUSTICE C.HARI SHANKAR

ORDER

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22.04.2021

(video-conferencing)

**CS(OS) 226/2021 I.A. 3307/2019 (Order XXXIX Rules 1&2 CPC),
I.A. 7871/2019 (Order XXXIX Rule 4 CPC), I.A. 12586/2020 (for
dismissal of suit) and I.A. 5298/2021 (Order XII Rule 6 CPC)**

1. An adjournment is sought on behalf of learned arguing counsel for the plaintiff on the ground that he is indisposed.

2. Renotify on 8th July, 2021.

3. In the meanwhile, the plaintiff is permitted to place on record the rejoinders in IA 3307/2019 and IA 5298/2021 and defendants are permitted to place on record the rejoinders in IA 7871/2019 and IA

CS(OS) 226/2021

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12586/2020, if they so choose, before the next date of hearing.

C.HARI SHANKAR, J

APRIL 22, 2021

r.bararia